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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.A. 277/2024 & CRL.M.A. 14255/2023 & CRL.M.A. 4632/2024
& CRL.M.A. 29286-29289/2024 & CRL.M.A. 29293-29294/2024

CENTRAL BUREAU OF INVESTIGATIONAppellant

Through: Mr. Sanjay Jain, Senior Advocate, Mr. Neeraj Jain, Mr. Nishank Tripathi, Ms. Harshita Sukhija, Ms. Rishiika Agarwal and Mr. Shreyan Srivastava, Advocates

versus

A RAJA & ORSRespondent

Through: Mr. Abhir Datt, Mr. Debayan Gangopadhyay and Ms. Varnika Singh, Advocates for R-1
Mr. Vedanta Varma, Mr. Shashwat Sarin and Ms. Barkha Gulia, Advocates for R-2
Mr. Balaji Subramanian and Mr. Akash Kundu, Advocates for R-7

+ CRL.L.P. 184/2018 & CRL.M.A. 8235/2021 & CRL.M.A. 15053/2023 & CRL.M.A. 15066-15067/2023 & CRL.M.A. 6373/2025
THE JOINT DIRECTOR, DIRECTORATE OF ENFORCEMENT

.....Petitioner

Through: Mr. Vivek Gurnani, Panel Counsel ED with Mr. N.K. Matta, SPP for ED and Mr. Pranjal Tripathi and Mr. Kanishk Maurya, Advocates

versus

A. RAJA & ORS.Respondent

Through: Mr. Abhir Datt, Mr. Debayan Gangopadhyay and Ms. Varnika



Singh, Advocates for R-1
Mr. Balaji Subramanian and Mr.
Akash Kundu, Advocates for R-7

CORAM:
HON'BLE MR. JUSTICE MANOJ JAIN

ORDER
28.07.2026

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1. Learned Predecessor Bench has already fixed the scheduled hearing from 29.07.2026 to 31.07.2026 in the present matters.
2. Since arguments are being heard already in other part-heard matters, list on 27.10.2026 to 28.10.2026 at 3.30 PM.
3. Dates already fixed stand cancelled.

MANOJ JAIN, J

JULY 28, 2026/dr/sk